

HIGH COURT OF CHHATTISGARH, BILASPUR


Endorsement No. 1360 /R.(J.)/2022

Bilaspur, Dated 08.02.2022

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1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
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20.	The Secretary, High Court Legal Services Committee, Bilaspur.
21.	The Secretary, High Court Bar Association, Bilaspur.
22.	The Assistant Solicitor General of India, Central Govt., High Court Premises, Bilaspur.
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24.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.


(Santosh Kumar Tiwari)
Registrar (Judicial)

HIGH COURT OF CHHATTISGARH, BILASPUR

ROSTER

Following shall be the **Roster** for the High Court of Chhattisgarh, Bilaspur with effect from **14.02.2022** till further orders :-

<u>DIVISION BENCH</u>		
01.	<u>Division Bench – I</u> Hon'ble the Chief Justice & Hon'ble Mr. Justice Naresh Kumar Chandravanshi	<ul style="list-style-type: none">➤ All Writ Matters of Division Bench (Except cases arising out of the order passed by the Rent control Tribunal)➤ Writ Appeals.➤ Public Interest Litigation Petitions.➤ Writ Petitions.➤ Habeas Corpus Petitions.➤ Tax Cases including Writ Appeals of Tax Cases.
02.	<u>Division Bench – II</u> Hon'ble Mr. Justice Goutam Bhaduri & Hon'ble Mr. Justice Sanjay Agrawal (From 10:30 AM to 01:30 PM)	<ul style="list-style-type: none">➤ All Civil Matters of Division Bench➤ Commercial Division Bench Cases➤ Company Appeals➤ All cases arising out of the order passed by the Rent Control Tribunal
03.	<u>Division Bench – III</u> Hon'ble Mr. Justice Rajendra Chandra Singh Samant & Hon'ble Mr. Justice Arvind Singh Chandel	<ul style="list-style-type: none">➤ All Criminal Matters of Division Bench

SINGLE BENCH

01.	<u>Special Bench</u> Hon'ble the Chief Justice	<ul style="list-style-type: none"> ➤ Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration & Conciliation Act. (Friday at 2:15 PM or after completion of DB-I list whichever is earlier)
02.	<u>Single Bench – I</u> Hon'ble Mr. Justice Goutam Bhaduri (From 02:15 PM onwards)	<ul style="list-style-type: none"> ➤ All Bail Applications under Section 438 Cr.P.C. ➤ Writ Petition (Cr.) ➤ Petitions under Section 482 Cr.P.C. and Cr.M.P.
03.	<u>Single Bench – II</u> Hon'ble Mr. Justice Sanjay K. Agrawal	<ul style="list-style-type: none"> ➤ Writ Petitions (S) from 2016 onwards ➤ All nature of Writ Petitions (WP) up to the year 2006.
04.	<u>Single Bench – III</u> Hon'ble Mr. Justice P. Sam Koshy	<ul style="list-style-type: none"> ➤ Writ Petition (C)
05.	<u>Single Bench - IV</u> Hon'ble Mr. Justice Sanjay Agrawal (From 02:15 PM onwards)	<ul style="list-style-type: none"> ➤ Second Appeals up to the year 2013 ➤ First Appeals up to the year 2013 ➤ All other Civil Matters which have not been assigned to any Single Bench.
06.	<u>Special Bench</u> Hon'ble Mr. Justice Rajendra Chandra Singh Samant	<ul style="list-style-type: none"> ➤ Old Matters as directed by Hon'ble the Chief Justice and tied-up matters. (Friday at 2:15 PM or after completion of DB-III list whichever is earlier)
07.	<u>Special Bench</u> Hon'ble Mr. Justice Arvind Singh Chandel	<ul style="list-style-type: none"> ➤ Criminal Appeal up to the year 2003 ➤ Criminal Revision up to the year 2010 (Friday at 2:15 PM or after completion of DB-III list whichever is earlier)
08.	<u>Single Bench – V</u> Hon'ble Mr. Justice Parth Prateem Sahu	<ul style="list-style-type: none"> ➤ Writ Petition (227) ➤ Writ Petition (T) ➤ Writ Petition (S) up to the year 2015
09.	<u>Single Bench – VI</u> Hon'ble Mr. Justice Gautam Chourdiya	<ul style="list-style-type: none"> ➤ Criminal Appeals from the year 2008 onwards ➤ Criminal Revisions from the year 2011 onwards ➤ Criminal Reference (SB)
10.	<u>Single Bench – VII</u> Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none"> ➤ Miscellaneous Appeals (Compensation) ➤ All Miscellaneous Appeals. ➤ Transfer Petition (Civil) ➤ Transfer Petition (Criminal) ➤ Acquittal Appeals and Leave to Appeals

11.	Single Bench – VIII Hon'ble Mr. Justice Narendra Kumar Vyas	<ul style="list-style-type: none"> ➤ Second Appeals from 2014 onwards ➤ First Appeals from 2014 onwards ➤ Writ Petition (L)
12.	Special Bench Hon'ble Mr. Justice Naresh Kumar Chandravanshi	<ul style="list-style-type: none"> ➤ Criminal Appeals from the year 2004 to 2007 (Friday at 2:15 PM or after completion of DB-I list whichever is earlier)
13.	Single Bench – IX Hon'ble Mr. Justice Deepak Kumar Tiwari	<ul style="list-style-type: none"> ➤ All Bail Applications under Section 439 Cr.P.C. ➤ Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C. and 439 Cr.P.C.

Sd/-
(CHIEF JUSTICE)
08/02/2022